

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 219  
168/252/ND/2020

**IN THE MATTER OF:**

M/s. Jai Balaji Globe India Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

**Section**

Under Section 252

Order delivered on 29.01.2021  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant :

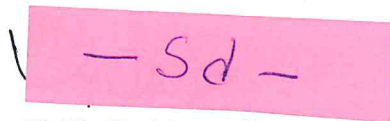
For the ROC

:Ms. Mitika, AROC.

For the Income Tax Department :

**ORDER**

At the time of virtual hearing of the matter no one has represented the appellant. AROC is present and submitted that they have filed their reply in the matter. None appeared for the Income Tax Department. In the interest of justice, post the matter after 3 weeks i.e. **3rd March, 2021.**



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)